

Supplies Officer is authorised to issue or renew coal licences. Due to shortage of officers, the Delhi Administration have indicated that they have posted the Marketing Intelligence Officer as incharge of the fuel Branch by way of internal administrative adjustment. The Fuel Branch is entrusted with the function of issuing coal licences. All coal licences are invariably sanctioned by the commissioner Food & Supplies and such sanctions is communicated by the Marketing Intelligence Officer to the licencees concerned while discharging the duties of incharge of Fuel Branch. Thus, while the Commissioner Food & Supplies sanctions the issue of licences, the Marketing Intelligence Officer only signs such sanctioned licences. The lapse in not getting such licences actually signed by the Civil Supplies Officer therefore is technical in nature only and it had not caused loss or gain to anyone. In any case to avoid even this technical objection the Delhi Administration have already issued orders to get such licences signed by the Civil Supplies Officer only.

वाडेजा गांव, अहमदाबाद में पेट्रोल पम्प के विरुद्ध शिकायत

8590. श्री छोटू भाई गामित : क्या पेट्रोलियम, रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गुजरात में अहमदाबाद जिले के वाडेजा गांव में मैसर्स एम० एस० देसाई एण्ड कम्पनी द्वारा चलाए जा रहे पेट्रोल पम्प के बारे में सरकार को पेट्रोल में पानी और मिट्टी का तेल मिलाने की बहुत शिकायतें प्राप्त हुई हैं; और यदि हां, तो सत्सम्बन्धी ब्यौरा क्या है; और

(ख) इस पेट्रोल पम्प के मालिक को दण्ड देने के लिए क्या कार्यवाही की गई है या करने का विचार है ?

पेट्रोलियम, रसायन और उर्वरक मंत्री (श्री पी० शिव शंकर) : (क) और (ख). 25-2-1980 से 18-11-81 की अवधि के दौरान अहमदाबाद के बरेज गांव में मैसर्स एम० एस० देसाई डीलर के माल में असंगतियां मैसर्स हिन्दुस्तान पेट्रोलियम कारपोरेशन लि० द्वारा देखी गई थी। आगे और जुलाई, 1981 में इस फुटकर पेट्रोल बिक्री केन्द्र के नैमी निरीक्षण के दौरान कम्पनी के क्रय अधिकारी द्वारा इस फुटकर बिक्री केन्द्र के पेट्रोल का फिल्टर पेपर टेस्ट किया गया था जिसमें कुछ मिलावट का पता चला था। एच० पी० सी० एल० द्वारा बम्बई में अपनी प्रयोगशाला में पेट्रोल के नमूने का परीक्षण भी किया गया था और यह देखा गया था कि यह अपेक्षित नमूनों के अनुरूप नहीं था। एच० पी० सी० एल० ने इस पम्प के लिए सभी पेट्रोलियम उत्पादों की सप्लाई रोक दी थी और निलम्बन अभी जारी है। कम्पनी द्वारा डीलर के विरुद्ध डीलर्स क्लर की शर्तों के अधीन उपयुक्त कार्रवाई किये जाने का प्रस्ताव है।

Setting claims of Casual Labourers

8591. SWAMY INDERVESH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) how many casual labourers have claimed payment of their idle (intervention) period for legal termination of their services in All India Radio, as per Directorate General, All India Radio, New Delhi, Memorandum No. B-11017(11)/80-WL, dated the 10th July, 1980;

(b) how many such claims have been settled by the management of All India Radio; if not, what are the reasons for not settling the same; and

(c) how much time it will take for settling the above claims of casual labourers?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) There are six such cases.

(b) and (c). Three cases have been decided and settled in favour of the management. One case has been decided by the Ministry of Labour and is likely to be settled by the end of May 1982. While one case has been pending with Assistant Labour Commissioner(C), Delhi, the other is under process. These cases will be settled as and when decided by the Assistant Labour Commissioner(C), Delhi.

Loan Assistance of State for new Power Projects

8592. **SHRI GADADHAR SAHA:** Will the Minister of ENERGY be pleased to lay a statement showing :

(a) the States given additional loan for new power projects;

(b) break-up loan assistance and projects (State-wise); and

(c) special features of new sanctions and new projects?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (c). The Central assistance is provided to the States for their Annual Plans in the form of block loans and block grants based on the formula approved by the National Development Council and is not related to any specific project, scheme or programme. However, an additional LIC Loan assistance of Rs. 12.27 crores was allotted in 1980-81 to the following States on 31st May, 1980:

(Rs. in crores)

Meghalaya	1.25
Andhra Pradesh	2.02
Gujarat	1.43
Haryana	1.57
Maharashtra	3.00
Orissa	1.00
Rajasthan	2.00

The above loans were accepted to finance the overall power plan of these States and were not earmarked for specific projects.

Indian Metals and Ferro Alloys Ltd.

8593. **SHRI CHINTAMANI PANIGRAHI:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Indian Metals and Ferro Alloys Ltd. Co., having its ferro system factory at Rayagada in Orissa, had ever been inspected by the Department of Company Affairs;

(b) if so, when it was inspected last and the reports of such inspection; and

(c) if not inspected, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): (a) Yes, Sir.

(b) In the year 1973, an inspection of the books of accounts of the company was carried out under section 209(4) of the Companies Act. Recently, another inspection of the books of accounts and other records of the company has been ordered and the inspection report is awaited.

(c) Does not arise.

Setting up of anti-Biotics Plants

8594. **SHRI LAKSHMAN MALICK:**

SHRI HARIHAR SOREN:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the total number of anti-biotics plants set up in the country;

(b) the number of such anti-biotic plants managed by public sector and the number of such plants managed by private sectors;

(c) the places at which they are located;